

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S NUCLEUS SATELLITE COMMUNICATIONS (MADRAS) PRIVATE LIMITED

RELEVANT PARTICULARS

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S NUCLEUS SATELLITE COMMUNICATIONS (MADRAS) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/06/1997
3.	Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TN1997PTC038400
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: NO 11, INDIRA FOUNDATION, KRISHNAMMA ROAD, NUNGAMBAKKAM, CHENNAI 600 034.  Factory Address: No.465, Citrus Drive , Sricity, Mopurupalli, Varadaiahpalem, Chittor, Andhra Pradesh – 517 541.
6.	Insolvency commencement date in respect of corporate debtor	14/10/2022 (Order Received on 17.10.2022)
7.	Estimated date of closure of insolvency resolution process	12/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. RONGALI SRIDEVI IBBI/IPA-003/IP-N0000172/2018-2019/12105

9.	Address and e-mail of the interim resolution professional, as registered with the Board	OLD NO 178, NEW NO 110, RANGARAJAPURAM MAIN ROAD, KODAMBAKKAM, CHENNAI 600 024 EMAIL : <a href="mailto:srica_2003@yahoo.co.in">srica_2003@yahoo.co.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	OLD NO 178, NEW NO 110, RANGARAJAPURAM MAIN ROAD, KODAMBAKKAM, CHENNAI 600 024 e-mail: <a href="mailto:nucleussatellitecomm@gmail.com">nucleussatellitecomm@gmail.com</a>
11.	Last date for submission of claims	28/10/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, as per the information available
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Division Bench –I, Chennai has ordered the commencement of a corporate insolvency resolution process of the NUCLEUS SATELLITE COMMUNICATION (MADRAS) PRIVATE LIMITED, vide order CP(IB)/297(CHE)/2021 on 14/10/2022.

The creditors of NUCLEUS SATELLITE COMMUNICATIONS (MADRAS) PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 28.10.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

*R. Sridevi*

RONGALI SRIDEVI  
Interim Resolution Professional  
IBBI/IPA-003/IP-N0000172/2018-2019/12105  
AFA No.AA3/12105/01/230523/30663 Valid upto 23.05.2023  
Date: 20/10/2022 Place: Chennai



**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF NUCLEUS SATELLITE COMMUNICATIONS (MADRAS) PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	NUCLEUS SATELLITE COMMUNICATIONS (MADRAS) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	11-06-1997
3. Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TN1997PTC038400
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> No. 11, Indira Foundation, Krishnamma Road, Nungambakkam, Chennai - 600 034. <b>Factory Address:</b> No.465, Citrus Drive, Sricity, Mopurupalli, Varadaiahpalem, Chittoor, Andhra Pradesh - 517 541.
6. Insolvency commencement date in respect of corporate debtor	14-10-2022 (Order Received on 17.10.2022)
7. Estimated date of closure of insolvency resolution process	12-04-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ms. RONGALI SRIDEVI</b> IBBI/IPA-003/IP-N0000172/2018-2019/12105
9. Address and e-mail of the interim resolution professional, as registered with the Board	Old No. 178, New No. 110, Rangarajapuram Main Road, Kodambakkam, Chennai 600 024 Email : <a href="mailto:srica_2003@yahoo.co.in">srica_2003@yahoo.co.in</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Old No.178, New No.110, Rangarajapuram Main Road, Kodambakkam, Chennai 600 024 E-mail: <a href="mailto:nucleussatellitecomm@gmail.com">nucleussatellitecomm@gmail.com</a>
11. Last date for submission of claims	28-10-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, as per the information available
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Division Bench –I, Chennai has ordered the commencement of a corporate insolvency resolution process of the Nucleus Satellite Communications (Madras) Private Limited, vide order CP (IB)/297(CHEY)/2021 on 14/10/2022.

The creditors of Nucleus Satellite Communications (madras) Private Limited are hereby called upon to submit their claims with proof on or before 28.10.2022 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Ms. RONGALI SRIDEVI**

Date: 20.10.2022 Name and Signature of Interim Resolution Professional  
Place: Chennai AFA No. AA3/12105/01/230523/30663 Validity 23.05.2023

**படிவம் A**  
**பொது அறிவிப்பு**

(இந்திய நெடூப்பு நிலை மற்றும் தீவால் வாரியத்தின் ஒழுங்கு முறைகள் 6-ன் கீழ் (பெருநிறுவன நாய்க்கருக்கான நெடூப்பு நிலை தீர்மான செயல்முறைகள்) ஒழுங்குமுறைகள் 2016)  
**நியூக்ளியஸ் சாட்லலைட் கம்யூனிகேஷன்ஸ் (மெட்ராஸ்) பிரைவேட் லிமிடெட்**  
-ன் கடன்தாரரின் கவனத்திற்கு

பொருத்தமான தகவல்கள்	
1. பெருநிறுவன கடன்தாரரின் பெயர்	நியூக்ளியஸ் சாட்லலைட் கம்யூனிகேஷன்ஸ் (மெட்ராஸ்) பிரைவேட் லிமிடெட்
2. பெருநிறுவன கடன்தாரரின் நிறுவனம் இணைக்கப்பட்ட தேதி	11-06-1997
3. பெருநிறுவன கடன்தாரர் எந்த குழுமத்தின் கீழ் இணைக்கப்பட்டுள்ளது/ பதிவு செய்யப்பட்டுள்ளது	கம்பெனிகளின் பதிவாளர் - சென்னை
4. பெருநிறுவனத்தின் அடையாள எண் / பெருநிறுவன கடன்தாரரின் வரையறுக்கப்பட்ட பொது அடையாள எண்.	U74999TN1997PTC038400
5. பெருநிறுவன கடன்தாரரின் பதிவு அலுவலக முகவரி மற்றும் முதன்மை அலுவலகம் (ஏதேனும் இருந்தால்)	<b>பதிவு அலுவலகம்:</b> எண்.11, இந்திரா பவன் டீஷேன் கிருஷ்ணம்மா சாலை, நங்கம்பாக்கம், சென்னை - 600 034. <b>தொழிற்சாலை முகவரி:</b> எண்.465, சிட்ரஸ் டிரைவ், ஸ்ரீசிடி, மோப்பூருபள்ளி, வரதய்யாராயணம், சித்தூர், ஆந்திர பிரதேசம் - 517 541.
6. பெருநிறுவன கடன்தாரரின் நெடூப்பு நிலை ஆரம்பிக்க நாள்	14-10-2022 (உத்தரவு பெறப்பட்ட தேதி: 17.10.2022)
7. நெடூப்பு நிலை தீர்மான நடவடிக்கை முடிவாகும் என கணிக்கப்பட்ட தேதி	12-04-2023
8. இடைக்கால தீர்மானத்திற்கான தொழில் வல்லுநரின் பெயர், மற்றும் பதிவு எண்.	<b>Ms. ரங்கோலி ஸ்ரீதேவி</b> IBBI/IPA-003/IP-N0000172/2018-2019/12105
9. வாரியத்தில் பதிவு செய்யப்பட்ட இடைக்கால தீர்மானத்திற்கான தொழில் வல்லுநரின் முகவரி மற்றும் மின்னஞ்சல்	பழைய எண்.178, புதிய எண்.110, ரங்கராஜபுரம் பிரதான சாலை, கோடம்பாக்கம், சென்னை - 600024 மின்னஞ்சல்: <a href="mailto:srica_2003@yahoo.co.in">srica_2003@yahoo.co.in</a>
10. இடைக்கால தீர்மான வல்லுநருடன் கூடுதலாக தொடர்புக்கு பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல்	பழைய எண்.178, புதிய எண்.110, ரங்கராஜபுரம் பிரதான சாலை, கோடம்பாக்கம், சென்னை - 600024 மின்னஞ்சல்: <a href="mailto:nucleussatellitecomm@gmail.com">nucleussatellitecomm@gmail.com</a>
11. உரிமைகோரல்களை சமர்ப்பிக்க கடைசி தேதி	28-10-2022
12. இடைக்கால தீர்மான வல்லுநரால் அறிந்து கொள்ள பிரிவு 21, உப பிரிவு (6A) உட்கரு (b) -ன் கீழ் கடன்தாரர்களின் பிரிவுகள் ஏதேனும் இருப்பின்	கிடைத்துள்ள தகவலின்படி எதுவுமில்லை
13. இந்த பிரிவில் கூட அளிப்பவர்களின் அங்கீகாரம் பெற்ற பிரதிநிதிகளாக செயல்படுவதை அடையாளம் காட்டும் நெடூப்பு நிலை வல்லுநர்கள் (ஒவ்வொரு பிரிவினும் மூன்று பெயர்கள்)	பொருத்தது
14. (a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகளின் விவரங்கள் கிடைக்கும் இணையதளம்	இணையதளம் தொடர்பு: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> முகவரி: பொருத்தது

தேசிய கம்பெனி சட்ட தீர்ப்பாயம், டிவிஷன் அம்ரவ-1, சென்னை 14.10.2022 தேதியிட்ட உத்தரவு எண். CP (IB)/ 297 (CHEY) 2021-ன் படி நியூக்ளியஸ் சாட்லலைட் கம்யூனிகேஷன்ஸ் (மெட்ராஸ்) பிரைவேட் லிமிடெட்-ன் பெருநிறுவன நெடூப்பு நிலை தீர்மான செயல்முறைகள் நடவடிக்கைகள் ஆரம்பிக்க உத்தரவிட்டுள்ளது என இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது.

**நியூக்ளியஸ் சாட்லலைட் கம்யூனிகேஷன்ஸ் (மெட்ராஸ்) பிரைவேட் லிமிடெட்-ன்** கடன்தாரர்கள் தங்களது உரிமை கோரல்களை ஆதாரங்களை 28.10.2022 அன்று அல்லது அதற்கு முன்பாக வரிசை எண்-10-ல் குறிப்பிட்ட இடைக்கால தீர்மான வல்லுநர் முகவரிக்கு சமர்ப்பிக்குமாறு இதன் மூலம் கேட்டுக்கொள்ளப்படுகிறார்கள்.

நிதி கடன் வழங்கியவர்கள் (பைனான்சியல் கிரெடிட்டர்கள்), தங்களது உரிமை கோரிக்கைகளை ஆதாரங்களை மின்னஞ்சல் மூலமாக மட்டுமே சமர்ப்பிக்க வேண்டும். அனைத்து பிற கடன்தாரர்கள் தங்களது உரிமை கோரல்களை ஆதாரங்களை நேரிலோ, அஞ்சல் வழியாகவோ அல்லது மின்னஞ்சல் வழியாகவோ சமர்ப்பிக்கலாம்.

வரிசை எண்.12-ல் எதிராக பட்டியலிடப்பட்டுள்ளபடி ஒரு பிரிவுக்குச் சொந்தமான நிதி கடன் அளிப்பவர்களது படிவம் CA-ல் பொருத்தது என குறிப்பிட்ட பிரிவின் அங்கீகாரம் பெற்ற பிரதிநிதிகளாக செயல்பட வரிசை எண்.13-க்கு எதிராக பட்டியலிடப்பட்ட மூன்று நெடூப்பு வல்லுநர்களிடமிருந்து அங்கீகரிக்கப்பட்ட பிரதிநிதியாக குறிக்கோளை குறிக்கும்.

போலியான அல்லது தவறான ஆதாரங்களை உரிமைகோரல்களாக சமர்ப்பிப்பது தண்டனைக்கு வழிவகுக்கும்.

**Ms. ரங்கோலி ஸ்ரீதேவி**

நாள்: 20-10-2022 இடைக்கால தீர்மான வல்லுநரின் பெயர் மற்றும் கையொப்பம்  
இடம்: சென்னை AFA No. AA3/12105/01/230523/30663 Validity 23.05.2023

**ఫారం-ఎ**

**బహిరంగ ప్రకటన**

(ఇన్సూరెన్స్ & బ్యాంకింగ్స్ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తుల కొరకు ఇన్సూరెన్స్ రిసల్యూషన్ ప్రాసెస్) రెగ్యులేషన్స్, 2016 యొక్క రెగ్యులేషన్ 6 క్రింద)  
 న్యూక్లిస్ సెటెలైట్ కమ్యూనికేషన్స్ (మద్రాసు) ప్రైవేట్ లిమిటెడ్ యొక్క రుణ దాతలు శ్రద్ధవహించుట కొరకు

**సంబంధిత వివరాలు**

1.	కార్పొరేట్ డెటర్ పేరు	న్యూక్లిస్ సెటెలైట్ కమ్యూనికేషన్స్ (మద్రాస్) ప్రైవేట్ లిమిటెడ్
2.	కార్పొరేట్ డెటర్ యొక్క ఇన్కార్పొరేషన్ తేదీ	11-06-1997
3.	ఇన్కార్పొరేటెడ్/ రిజిస్టర్డ్ చేసిన ఏదైతే కార్పొరేట్ డెటర్ క్రింది సంస్థ	ఆర్.ఓ.సి-చెన్నై
4.	కార్పొరేట్ డెటర్ యొక్క కార్పొరేట్ గుర్తింపు సం./పరిమిత చెల్లింపుల గుర్తింపు సం.	U74999TN1997PTC038400
5.	కార్పొరేట్ డెటర్ యొక్క రిజిస్టర్డ్ ఆఫీసు మరియు ప్రిన్సిపల్ ఆఫీసు (ఏవేని) యొక్క చిరునామా	రిజిస్టర్డ్ ఆఫీసు: సం. 11, ఇందిరా ఫౌండేషన్, కృష్ణమ్మ రోడ్, సుస్థంబక్కం, చెన్నై-600 034. ఫ్లాజ్గర్ చిరునామా: సం. 465, సిట్రస్ డ్రైవ్, శ్రీసిటి, ముప్పరపల్లి, వరధయ్యపాలెం, చిత్తూరు, ఆం.ప్ర.-517 541.
6.	ఇన్సూరెన్స్ రిసల్యూషన్ ప్రాసెస్ ముగింపు అంచనా తేదీ	14.10.2022 (ఆదేశాలు 17.10.2022న స్వీకరించబడినది.
7.	ఇన్సూరెన్స్ రిసల్యూషన్ ప్రాసెస్ ముగింపు అంచనా తేదీ	12-04-2023
8.	ఇంటెరిమ్ రిసల్యూషన్ ప్రొఫీషనల్ గా వ్యవహరిస్తున్న ఇన్సూరెన్స్ ప్రొఫీషనల్ యొక్క పేరు మరియు రిజిస్ట్రేషన్ సంఖ్య	మిస్ రాంగలి శ్రీదేవి IBBI/IPA-003/IP-N0000172/2018-2019/12105
9.	బోర్డుతో రిజిస్టర్డ్ నట్టుగా ఇంటెరిమ్ రిసల్యూషన్ ప్రొఫీషనల్ యొక్క చిరునామా మరియు ఇ-మెయిల్	పాత సం.178, కొత్త సం.110, రంగరాజుపురం మెయిన్ రోడ్, కోదంబక్కం, చెన్నై 600 024, Email : <a href="mailto:srica_2003@yahoo.co.in">srica_2003@yahoo.co.in</a>
10.	ఇంటెరిమ్ రిసల్యూషన్ ప్రొఫీషనల్ తో సంప్రదించుట కొరకు వినయోగించు చిరునామా మరియు ఇ-మెయిల్	పాత సం.178, కొత్త సం.110, రంగరాజుపురం మెయిన్ రోడ్, కోదంబక్కం, చెన్నై 600 024, E-mail: <a href="mailto:nucleussatellitecomm@gmail.com">nucleussatellitecomm@gmail.com</a>
11.	క్షయింలను దాఖలుచేయుట కొరకు చివరి తేదీ	28-10-2022
12.	ఇంటెరిమ్ రిసల్యూషన్ ప్రొఫీషనల్ ద్వారా అసెర్టెడ్, సెక్షన్ 21 యొక్క సబ్-సెక్షన్ (6ఎ) యొక్క క్లాజ్ (బి) క్రింద ఏదేని రుణదాతల తరగతులు	అందుబాటులోని సమాచారం ప్రకారం లేవు
13.	ఒక తరగిలో రుణదాతల యొక్క అధికృత ప్రతినిధులుగా వ్యవహరిస్తున్న ఇన్సూరెన్స్ ప్రొఫీషనల్ పేర్లు (ప్రతి తరగతికి మూడు పేర్లు)	వర్తించబడదు
14.	(ఎ) సంబంధిత ఫారాలు మరియు అధికృత ప్రతినిధుల వివరాలు అందుబాటులో:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> భౌతిక చిరునామా: వర్తించబడదు.

ఇందుమూలంగా ప్రకటన ఇవ్వడమేమనగా, నేషనల్ కంపెనీ లా ట్రిబ్యూనల్, డివిజన్ బెంచ్-1, చెన్నై వారు ఆర్డర్ సిపి(బివి)/297 (సి హెచ్ఐ)/2021 ఆధారంగా 14.10.2022న న్యూక్లిస్ సెటెలైట్ కమ్యూనికేషన్స్ (మద్రాస్) ప్రైవేట్ లిమిటెడ్ యొక్క ఒక కార్పొరేట్ ఇన్సూరెన్స్ రిసల్యూషన్ ప్రాసెస్ ప్రారంభించవలసిందిగా ఆదేశించడమైనది. న్యూక్లియస్ సెటెలైట్ కమ్యూనికేషన్స్ (మద్రాస్) ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలును ఎంఠ్రీ సం. 10 పై పేర్కొన్న చిరునామా వద్ద ఇంటెరిమ్ రిసల్యూషన్ ప్రొఫీషనల్ తో 28.10.2022న లేదా ముందుగా రుజువుతో వారి క్షయింలను దాఖలుచేయవలసిందిగా ఇందుమూలంగా కోరబడుచున్నది. ఆర్థిక రుణదాతలు రుజువుతో వారి క్షయింలను ఎలక్ట్రానిక్ మాధ్యమాల ద్వారా మాత్రమే దాఖలుచేయవలెను. ఇతర రుణదాతలందరూ స్వయంగా, పోస్టు ద్వారా లేదా ఎలక్ట్రానిక్ మాధ్యమాల ద్వారా రుజువుతో క్షయింలను దాఖలుచేయవచ్చును. ఎంఠ్రీ సం. 12 పై జాబితాగా ఒక తరగతికి చెందిన ఆర్థిక రుణదాత, ఫారం సిఎలో తరగతిలో తరగతి (ఎన్ఎ) యొక్క అధికృత ప్రతినిధిగా వ్యవహరించుటకు ఎంఠ్రీ సం. 13 పై జాబితాగా ఇన్సూరెన్స్ ప్రొఫీషనల్స్ తోసహా వారి నుండి అధికృత ప్రతినిధికి దాని అవకాశం సూచించవలెను. అబద్ధ లేదా తప్పు త్రోవ పట్టించు రుజువులు దాఖలుచేసినట్లైతే, జరిమానాకు బాధ్యులగుదురు.

తేదీ: 20.10.2022  
 ప్రదేశం: చెన్నై  
 ఎంఠ్రీ సం. ఎంఠ్రీ/12105/01/230523/30663, తేదీ: 23.05.2023 వరకు చెల్లబడును.  
 మిస్ రాంగలి శ్రీదేవి  
 ఇంటెరిమ్ రిసల్యూషన్ ప్రొఫీషనల్ పేరు & సంకేతం



<b>FORM A</b>		
<b>PUBLIC ANNOUNCEMENT</b>		
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]		
<b>FOR THE ATTENTION OF THE CREDITORS OF NUCLEUS SATELLITE COMMUNICATIONS (MADRAS) PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	NUCLEUS SATELLITE COMMUNICATIONS (MADRAS) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11-06-1997
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TN1997PTC038400
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> No. 11, Indira Foundation, Krishnamma Road, Nungambakkam, Chennai - 600 034. <b>Factory Address:</b> No.465, Citrus Drive, Sri City, Mopurupalli, Varadaihpalem, Chittoor, Andhra Pradesh - 517 541.
6.	Insolvency commencement date in respect of corporate debtor	14-10-2022 (Order Received on 17.10.2022)
7.	Estimated date of closure of insolvency resolution process	12-04-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ms. RONGALI SRIDEVI</b> IBBI/PA-003/IP-N0000172/2018-2019/12105
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Old No. 178, New No. 110, Rangarajapuram Main Road, Kodambakkam, Chennai 600 024 Email : <a href="mailto:srica_2003@yahoo.co.in">srica_2003@yahoo.co.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Old No.178, New No. 110, Rangarajapuram Main Road, Kodambakkam, Chennai-600 024 E-mail: <a href="mailto:nucleussatellite-comm@gmail.com">nucleussatellite-comm@gmail.com</a>
11.	Last date for submission of claims	28-10-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, as per the information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal, Division Bench –I, Chennai has ordered the commencement of a corporate insolvency resolution process of the Nucleus Satellite Communications (Madras) Private Limited, vide order CP(IB)/297(CHE)/2021 on 14/10/2022.</p> <p>The creditors of Nucleus Satellite Communications (madras) Private Limited are hereby called upon to submit their claims with proof on or before 28.10.2022 to the interim resolution professional at the address mentioned against entry No.10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.</p> <p><b>Submission of false or misleading proofs of claim shall attract penalties.</b></p>		
<p>Date: 20.10.2022 Place: Chennai</p>		<p style="text-align: right;">Ms. RONGALI SRIDEVI Name and Signature of Interim Resolution Professional AFA No. AA3/12105/01/230523/30663 Valid upto 23.05.2023</p>



# XPLORE

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TIRUPATI

THURSDAY 20.10.2022

